

[Mr. Speaker]

paper, be granted to the President, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1966, in respect of the heads of demands entered in the second column thereof against Demands Nos. 86 to 88 and 140 relating to the Ministry of Steel and Mines."

The motion was adopted.

MINISTRY OF PETROLEUM AND
CHEMICALS

Mr. Speaker: Now there is the Ministry of Petroleum and Chemicals.

DEMAND NO. 82—MINISTRY OF PETRO-
LEUM AND CHEMICALS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 15,15,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Ministry of Petroleum and Chemicals'."

DEMAND NO. 83—OTHER REVENUE EX-
PENDITURE OF THE MINISTRY OF
PETROLEUM AND CHEMICALS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 5,65,52,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of Petroleum and Chemicals'."

DEMAND NO. 138—CAPITAL OUTLAY OF
THE MINISTRY OF PETROLEUM AND
CHEMICALS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 21,89,60,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Capital Outlay of the Ministry of Petroleum and Chemicals'."

These Demands relate to the Ministry of Petroleum and Chemicals. Would hon. Members like to hear the sweet voice of the Minister? That is all that can be done now.

Shri Warrior: Harsh voices may also be heard.

Mr. Speaker: Probably it would be better, instead of hearing criticisms; because he would have no time to answer within just 10 minutes which remain.

Shri Warrior: Some questions may be asked.

Shri Kapur Singh (Ludhiana): Some questions may be put.

Mr. Speaker: All right, Five minutes for questions and five minutes for answers.

Shri Warrior: May I know whether, in the agreement for the Cochin refinery, a portion of the naphtha which is produced is to be exported against the investment and that has come in the way of the establishment of a petro-chemical industry along with the Cochin refinery?

श्री यशपाल सिंह : मोहंद के इलाके में इस वकत पेट्रोल का काम चल रहा है, लेकिन वहां पर वर्कर्स के लिए पानी का इन्तजाम नहीं है। वहां पर पानी पन्द्रह मील से आता है। जितनी देर में पानी आता है, उतनी

देर में बर्क सफ़र करता है । क्या माननीय भिनिस्टर साहब यह सोच रहे हैं कि गणेशपुर में जो ट्यूबवैल लगा हुआ है, उस पर बिजली फिट करके उन बर्कज के लिए पीने के पानी का इन्तज़ाम किया जाये और जो लाखों रुपये का नुकसान बर्क में हो रहा है, उस को मेक-अप किया जाये ?

Shri Sivamurthi Swamy: May I know whether the chemical gases from the petroleum which are burning today will be utilised or be given to the industrial concerns in the nearby towns?

Shri Vidya Charan Shukla: My question is not about chemical gases; it is about associated and non-associated gases which go out of the oil wells. I want to know the extent of their utilisation today.

श्री तुलशीदास जाबब (नांदेड़) :
मैं यह जानना चाहता हूँ कि कच्छ के जिस एरिया के लिए इस वक्त झगड़ा चल रहा है, क्या वहाँ पर सरकार ने पेट्रोलियम का पता लगाने की कोशिश की है और क्या वहाँ पर पेट्रोलियम है ।

श्री विभूति मिश्र (मोतिहारी) :
मैं यह जानना चाहता हूँ कि सरकार पेट्रो-कैमिकल इंडस्ट्री को प्राइवेट सेक्टर में रखना चाहती है या पब्लिक सेक्टर में रखना चाहती है ।

श्री किशन पटनायक : कैरोसीन लागत-खर्च के डेढ़ गुने दाम पर साधारण जनता को मिले, क्या मंत्री महोदय इस की व्यवस्था करेंगे ?

Shri Kapur Singh: Is there any likelihood of petroleum being struck in commercially exploitable quantities in the future in the regions of Himachal Pradesh and Punjab?

The Minister of Rehabilitation (Shri Tyagi): What a nice system you have introduced, Sir? The same could be

applied in the case of other Ministries.

Shri Narendra Singh Mahida: I would like to know about the report of the seismic survey of the exploration of oil and gas in the shallow waters of the off-shore areas.

Shri Koya: May I know the progress with regard to the Cochin oil refinery?

श्री रघुनाथ सिंह (वाराणसी) : ईरान के साथ क्रूड आयल इम्पोर्ट करने के बारे में जो एग््रीमेंट हुआ है, उस में इंडियन शिपिंग का कितना शेयर रहेगा ?

Shrimati Yashoda Reddy (Kurnool): May I know whether any seismic parties have been sent to the Godavari basin for the exploration of oil especially in view of the fact that new refineries at Madras and other places are being started?

Shri P. C. Borooah (Sibsagar): Five years ago, there was an estimate made. . . .

Mr. Speaker: The Minister has stopped taking down notes, because he found it much too difficult probably to answer all these questions!

Shri P. C. Borooah: 5 years ago, the assessment of natural gas was made at 35 million cubic feet per day, which is being flared in the Assam oil fields. Since then the ONGC and Oil India's subsequent wells have come into production. The assessment of natural gas made by the Central Government varies greatly with that of the State Government. May I know whether Government will be pleased to verify the quantity of natural gas with the State Government and find out what steps are necessary to utilise it?

Mr. Speaker: That is all. The Minister.

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): I can anticipate Mr. Borooah's question; he need not ask it.

[Shri Humayun Kabir]

A large number of questions have been asked and even if I devote half a minute to each question, I would exceed the time allotted. So, I will give a very broad reply which will cover some of them.

A number of questions were asked about a petro-chemical complex in Cochin. The matter is under study. The Cochin Refinery is expected to go into production on 1st January, 1966. A question was asked whether crude oil for Madras refinery will be brought in Indian ships. If Indian ships are available. . . .

Shri Raghunath Singh: At least 50 per cent of it.

Shri Humayun Kabir: Not 50 per cent, but even 100 per cent of it will be brought in Indian ships if Indian ships are available.

Kerosene prices have been more or less stationary. I have looked into it and found that the basic price has slightly decreased in the case of inferior kerosene. For Bombay the basic price was about Rs. 93 on 1st October, 1960, and today it is about Rs. 86. The ceiling selling price at Rs. 10.60 was Rs. 242.5 and to day it is about Rs. 276. This has increased by about Rs. 30. But considering the great increase in prices of all commodities, the increase in petroleum products' prices is only marginal. The entire amount has been taken by Government, in pursuance of the fiscal policy of the Government. The House should be grateful because this money has been realised from the petroleum products. Because of this a number of taxes which might otherwise have been imposed to secure that money have not been imposed and the country has been saved from additional taxes. Prices have been kept more or less stationary and they will continue to be so in spite of very great increase in prices of other things.

About off-shore areas, some surveys have been made in the Coromandel

Coast and the gulfs of Cambay and Kutch. We are hopeful of finding some petrol there.

About Mohand, it has not yielded any great results so far. The hopes are becoming fainter. So, the question of drinking water is not really so urgent now. So long as workers were there, they were given good drinking water. No complaints were received about it, except from my friend. If the drilling there stops, this question will also stop. In the meantime, we are undertaking fresh drilling in some areas in the Cauvery basin and Rajasthan area. We have taken a decision yesterday to do some drilling at a place called Bodra, near Port Canning.

Drilling in off-shore areas of Iran will begin within one month or so. If our expectations materialise, all the indications are that it is a very large reserve, but nobody can be sure of petroleum till actually wells have been drilled and petroleum starts coming out. Expectations are it may be of the order of 15 to 20 million tonnes every year, which will be the gap between our indigenous production and total requirements. From that point of view, this may be very decisive.

About natural gas, we are taking steps for its utilisation. In the Assam side, we had have asked if PVA can be produced there. Originally we decided to set up an acrylonitrile plant there, but the gas was not suitable for that. So, we have asked if PVA could be produced there.

17 hrs.

So far as the gas in Gujarat is concerned, it is under study. Some of the gas is being utilised for power plant and the balance will be utilised for petrochemicals.

Shri P. Venkatasubbalah (Adoni): What about production in the Sindri Fertiliser factory?

Shri Humayun Kabir: About fertilisers, I will say only one thing. There have been some questions about the targets which we have set before ourselves and their completion. I can assure the House that the targets will be fulfilled subject to only one condition, and that is the question of foreign exchange. I know my hon. friend the Finance Minister is making every effort to find this foreign exchange for us. We have already in production about 400,000 tons of nitrogen and plants for about 700,000 tons are under construction. For these 700,000 tons, the first plant will go into production within the next two or three months and the last plant probably by 1967. Therefore, we shall have 1.1 million tons in production by the end of 1967. Another 3.5 lakh tons have been accepted in principle and they are at various stages. An additional one million tons we are now negotiating. If we can find foreign collaborators to give us foreign exchange that one million tons will present no difficulty. If we have to do it ourselves then also we can do it provided foreign exchange is given in time. I have worked out the figures. One million tons will cost. . . .

Mr. Speaker: I think I will put the Demands now to the vote of the House.

Shri Warler: What about the cut motions, Sir?

Mr. Speaker: They were not moved.

The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the order paper, be granted to the President to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1966, in respect of the heads of demands entered in the

second column thereof against Demands Nos. 82, 83 and 138 relating to the Ministry of Petroleum and Chemicals."

The motion was adopted.

Mr. Speaker: The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the order paper, be granted to the President to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1966, in respect of the heads of demands entered in the second column thereof against—

- (i) Demands Nos. 25 to 41 and 120 to 127 relating to the Ministry of Finance;
- (ii) Demands Nos. 79 to 81 relating to the Ministry of Law;
- (iii) Demands Nos. 95 to 98 and 144 to 146 relating to the Ministry of Works and Housing;
- (iv) Demands Nos. 99, 100 and 147 relating to the Department of Atomic Energy;
- (v) Demand No. 106 relating to the Department of Parliamentary Affairs;
- (vi) Demand No. 109 relating to Lok Sabha;
- (vii) Demand No. 111 relating to Rajya Sabha; and
- (viii) Demand No. 112 relating to the Secretariat of the Vice-President.

Those who. . . .

श्री मधु लिमये : अध्यक्ष महोदय, आप वोट लेने से पहले, मेरा एतराज सुन लें। आप मेरा एतराज सुन लीजिये। मैं केवल संविधान की धारा 113 के बारे में —

Mr. Speaker: Those who are in favour may say 'Aye'.

Several hon. Members: Aye.

Mr. Speaker: Those who are against may say "No".

Some hon. Members: No.

Mr. Speaker: The 'Ayes' have it, the "Ayes" have it.

The motion was adopted.

[The motions of Demands for Grants under the control of Ministry of Finance, Ministry of Law, Ministry of Works and Housing, Departments of Atomic Energy and Parliamentary Affairs, Secretariats of Lok Sabha, Rajya Sabha and the Vice-President, which were adopted by Lok Sabha, are reproduced below—Ed.]

DEMAND NO 25—MINISTRY OF FINANCE

"That a sum not exceeding Rs. 2,05,08,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Ministry of Finance'."

DEMAND NO. 26—CUSTOMS

"That a sum not exceeding Rs. 4,7,90,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Customs'."

DEMAND NO 27—UNION EXCISE DUTIES

"That a sum not exceeding Rs. 10,36,95,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Union Excise Duties'."

DEMAND NO. 28—TAXES ON INCOME INCLUDING CORPORATION TAX, ETC.

"That a sum not exceeding Rs. 7,87,07,000 be granted to the President to complete the sum necessary to defray the charges

which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Taxes on Income including Corporation Tax etc'."

DEMAND NO. 29—STAMPS

"That a sum not exceeding Rs. 2,95,82,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Stamps'."

DEMAND NO. 30—AUDIT

"That a sum not exceeding Rs. 13,34,43,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Audit'."

DEMAND NO. 31—CURRENCY AND COIN-AGE

"That a sum not exceeding Rs. 7,51,60,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Currency and Coinage'."

DEMAND NO. 32—MINT

"That a sum not exceeding Rs. 2,40,56,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Mint'."

DEMAND NO. 33—KOLAR GOLD MINES

"That a sum not exceeding Rs. 3,93,33,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the

31st day of March, 1966, in respect of 'Kolar Gold Mines'."

DEMAND NO. 34—PENSIONS AND OTHER RETIREMENT BENEFITS

"That a sum not exceeding Rs. 4,41,41,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Pensions and other Retirement benefits'."

DEMAND NO. 35—TERRITORIAL POLITICAL PENSIONS

"That a sum not exceeding Rs. 18,23,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Territorial and Political Pensions'."

DEMAND NO 36—OPIUM

"That a sum not exceeding Rs. 54,08,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Opium'."

DEMAND NO. 37—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF FINANCE

"That a sum not exceeding Rs. 59,24,12,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Other Revenue expenditure of the Ministry of Finance'."

DEMAND NO. 38—PLANNING COMMISSION

"That a sum not exceeding Rs. 1,27,83,000 be granted to the

President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Planning Commission'."

DEMAND NO. 39—GRANTS-IN-AID TO STATE AND UNION TERRITORY GOVERNMENT

"That a sum not exceeding Rs. 2,13,56,53,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Grant-in-aid to State and Union Territory Government'."

DEMAND NO 40—MISCELLANEOUS ADJUSTMENTS BETWEEN THE CENTRAL AND STATE AND UNION TERRITORY GOVERNMENT

"That a sum not exceeding Rs. 34,12,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Miscellaneous Adjustments between the Central and State and Union Territory Governments'."

DEMAND NO. 41—PRE-PARTITION PAYMENTS

"That a sum not exceeding Rs. 2,79,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Prepartition Payments'."

DEMAND NO 120—CAPITAL OUTLAY ON THE INDIAN SECURITY PRESS

"That a sum not exceeding Rs. 6,44,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the

[Mr. Speaker.]

31st day of March, 1966, in respect of 'Capital Outlay on India Security Press'."

DEMAND NO. 121—CAPITAL OUTLAY ON CURRENCY AND COINAGE

"That a sum not exceeding Rs. 5,98,24,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Capital Outlay on Currency and Coinage'."

DEMAND NO 122—CAPITAL OUTLAY ON MINTS

"That a sum not exceeding Rs. 10,79,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Capital Outlay on Mints'."

DEMAND NO. 123—CAPITAL OUTLAY ON KOLAR GOLD MINES

"That a sum not exceeding Rs. 62,08,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Capital Outlay on Kolar Gold Mines'."

DEMAND NO. 124—COMMUTED VALUE OF PENSIONS

"That a sum not exceeding Rs 1,35,79,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Commuted value of Pensions'."

DEMAND NO. 125—OTHER CAPITAL OUTLAY OF THE MINISTRY OF FINANCE

"That a sum not exceeding Rs. 70,26,67,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Other Capital outlay of the Ministry of Finance'."

DEMAND NO. 126—CAPITAL OUTLAY ON GRANTS TO STATE AND UNION TERRITORY GOVERNMENTS FOR DEVELOPMENT

"That a sum not exceeding Rs. 42,60,37,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Capital Outlay on Grants to State and Union Territory Governments for Development'."

DEMAND NO. 127—LOANS AND ADVANCES BY CENTRAL GOVERNMENT

"That a sum not exceeding Rs. 2,98,73,39,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Loans and Advances by Central Government'."

DEMAND NO 79—MINISTRY OF LAW

"That a sum not exceeding Rs. 41,76,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Ministry of Law'."

DEMAND NO. 80—ELECTIONS

"That a sum not exceeding Rs. 85,52,000 be granted to the President to complete the sum necessary to defray the charges

for

which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Elections'."

DEMAND No 81—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF LAW

"That a sum not exceeding Rs. 1,67,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of Law'."

DEMAND No. 95—MINISTRY OF WORKS AND HOUSING

"That a sum not exceeding Rs. 21,32,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Ministry of Works and Housing'."

DEMAND No. 96—PUBLIC WORKS

"That a sum not exceeding Rs. 32,32,47,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Public Works'."

DEMAND No. 97—STATIONERY AND PRINTING

"That a sum not exceeding Rs. 12,01,96,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Stationery and Printing'."

DEMAND No. 98—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF WORKS AND HOUSING

"That a sum not exceeding Rs. 88,48,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of Works and Housing'."

DEMAND No. 144—CAPITAL OUTLAY ON PUBLIC WORKS

"That a sum not exceeding Rs. 10,80,25,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Capital Outlay on Public Works'."

DEMAND No. 145—DELHI CAPITAL OUTLAY

"That a sum not exceeding Rs. 16,95,36,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Delhi Capital Outlay'."

DEMAND No. 146—OTHER CAPITAL OUTLAY OF THE MINISTRY OF WORKS AND HOUSING

"That a sum not exceeding Rs. 1,16,84,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Other Capital Outlay of the Ministry of Works and Housing'."

DEMAND No. 99—DEPARTMENT OF ATOMIC ENERGY

"That a sum not exceeding Rs. 22,66,000 be granted to the

[Mr. Speaker.]

President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Department of Atomic Energy'."

DEMAND No. 100—ATOMIC ENERGY RESEARCH

"That a sum not exceeding Rs. 9,38,33,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Atomic Energy Research'."

DEMAND No. 147—CAPITAL OUTLAY OF THE DEPARTMENT OF ATOMIC ENERGY

"That a sum not exceeding Rs. 27,50,00,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Capital Outlay of the Department of Atomic Energy'."

DEMAND No. 106—DEPARTMENT OF PARLIAMENTARY

"That a sum not exceeding Rs. 3,84,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Department of Parliamentary Affairs'."

DEMAND No. 109—LOK SABHA

"That a sum not exceeding Rs. 1,04,83,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Lok Sabha'."

DEMAND No. 111—RAJYA SABHA

"That a sum not exceeding Rs. 46,66,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Rajya Sabha'."

DEMAND No. 112—SECRETARIAT OF THE VICE-PRESIDENT

"That a sum not exceeding Rs. 1,98,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Secretariat of the Vice-President'."

अध्यक्ष महोदय : मैं आपका 113...

श्री मधु लिमये : मेरा व्यवस्था का प्रश्न है ।

अध्यक्ष महोदय : मैं व्यवस्था का प्रश्न भी सुन लूंगा । एप्रोप्रियेशन बिल आ रहा है । आपकी 113 को भी सुन लूंगा ।

श्री मधु लिमये : मुझे एक वाक्य कहना है । 113 संविधान की धारा...

अध्यक्ष महोदय : सुन लूंगा आप बैठ जाइये ।

एक बात मैं कह देना चाहता हूँ और उसमें मैं हाउस की कोअोप्रेशन चाहता हूँ । जब तक किसी मेम्बर को मैं आइडेंटिफाई न करूँ तब तक वह खड़े होकर बोलना शुरू न कर दिया करे । इस में मैं आपोजीशन की भी सहायता चाहता हूँ और दूसरे मेम्बर साहबान की भी चाहता हूँ । अगर यह जारी रहा तो मुझे यह भी साथ ही कहना होगा कि मैं रिपोर्टज को कह दूंगा कि जो मेरी कंसेंट के बगैर बोलना शुरू करे, उसको रिपोर्ट न किया जाए । खास तौर पर इन दिनों में यह जरूरी होगा

क्योंकि हम इन दिनों में काम अच्छी तरह से करना चाहते हैं। मैं प्रार्थना करूंगा कि इस बात में सभी मेरी सहायता करें।

113 के बारे में बतलायें क्या कहना चाहते हैं ?

श्री मधु लिमये : यह जो मतदान हुआ है और जो प्रस्ताव आपने रखा है, उसके बारे में मेरा यह निवेदन है संविधान की जो धारा 113(2) है उसके अन्तर्गत और जो नियम संख्या 208 और 210 हैं उनके अन्तर्गत मेरा इतराज है। संविधान की धारा 113 (2) के अन्तर्गत यह कहा गया कि इस लोकसभा को, इस सदन को पूरा अख-त्यार है किसी भी अनुदान की मांग को स्वीकार करने का, अस्वीकार करने का तथा घटाने का। जो आखिरी शब्द है "घटाने का" किसी भी मांग को "घटाने का" अधिकार है, इस पर मैं जोर देना चाहता हूँ। इस अधि-को कार्यान्वित करने के लिए नियम 208, 209 और 210 हैं। नियम संख्या 208 के अन्तर्गत मैं कुछ कहना चाहता हूँ। मैं 208 (3) की और आपका ध्यान दिलाना चाहता हूँ। किसी भी अनुदान की मांग को घटाने के लिए कटीती प्रस्ताव दिये जा सकते हैं। तीन तरह के कटीती प्रस्ताव होते हैं। एक नीति को नामंजूर करने वाला...

अध्यक्ष महोदय : मैं समझ गया हूँ।

श्री मधु लिमये : मेरा यह निवेदन है कि मैंने मांग संख्या 109 और 111 पर कई कटीती प्रस्ताव दिये थे जिन को आपने 210 के अन्तर्गत जो शर्तें हैं, उनको ले कर नामंजूर या अस्वीकार नहीं किया था। बल्कि...

अध्यक्ष महोदय : मैं आपको रोकता नहीं हूँ। घटाने की कौनसी कट मोशन थी आपकी ?

श्री मधु लिमये : कई हैं। इस वक्त तो मेरे पास नहीं हैं।

अध्यक्ष महोदय : एक भी बतायें।

मैंने सारी देखी हैं। कोई घटाने की नहीं है। सिर्फ डिसकशन की हैं। या एक रुपये की हैं या सौ रुपये की हैं। तीन जो कह रहे हैं वह बिल्कुल दुःस्त आप कह रहे हैं। तीन किस्म की हो सकती हैं कट मोशन। एक रुपये की और सौ रुपये की जो होती है ये पालिसी वगैरह के बारे में होती है और ये सिर्फ डिसकशन रोज करने के लिए होती है। जो रिडक्शन के लिए हो, जो तीसरी शर्त कह रहे हैं, उस में रकम देनी पड़ती है कि इतनी इस में से कम की जाए, पचास हजार या एक लाख या दो लाख, इस में से कम किया जाए। आपकी सारी मैंने देखी हैं। उन में से एक भी नहीं जो घटाने की हो। या तो वे एक रुपये की हैं या सौ रुपये की हैं।

श्री किशन पटनायक : सौ रुपया या एक रुपया भी तो घटाना होता है। ये भी तो घटाने वाली होती है।

अध्यक्ष महोदय : वे घटाने की नहीं होती हैं, बार बार मैं कह रहा हूँ। रिडक्शन का जो एमाउंट होता है वह सौ रुपया और एक रुपया नहीं होता है। इसीलिए...

Shri Surendranath Dwivedy: These are token cuts.

Mr. Speaker: Yes, these are token cuts; these are not reduction cuts.

इसलिए यह भी एक कारण था और भी कई कारण थे। अगर आप की कोई कट मोशन रिडक्शन के लिए होती तो मैं इन्कार न करता। इसलिए आपकी जो हैं वे मंजूर नहीं की जा सकती हैं।

श्री मधु लिमये : मेरी बात आप सुन लें। मैं खत्म कर रहा हूँ। मुझे एक पत्र उप-सचिव की ओर से प्राप्त हुआ है।

श्री रघुनाथ सिंह : डिसकशन शुरू हो गया है ?

अध्यक्ष महोदय : यह चीज रोज चलती है, इसको मुझे खत्म कर लेने दो।

श्री मधु लिमये : यह पत्र उपसचिव की मार्फत 8 अप्रैल को मेरे पास पहुंचा था। उस में मुझ को बताया गया था कि इन कटौती प्रस्तावों को इसलिए अस्वीकार किया जाता है कि वैसे एक पुरानी परिपाटी चली आई है। मुझे को यह नहीं बताया गया कि क्या मैं नीति सम्बन्धी दे सकता हूँ या जिसको आपने कहा है कि 'टोकन या घटाने वाली', इसके बारे में मुझे कोई इत्तिला नहीं दी गयी है। 208 के अन्तर्गत मुझे अधिकार प्राप्त है कि किसी भी मांग पर मैं कटौती प्रस्ताव दे सकता हूँ। तीन में से कोई भी कटौती प्रस्ताव मैं दे सकता हूँ। नीति के अतिरिक्त यह जो टोकन आदि हैं, उनका अधिकार किसी एक शिकायत को पेश करने के लिए या जो ज्यादा खर्चा होता है, उसको कम करने के लिए मुझे प्राप्त है। तीन में से किसी भी बात को ले कर मैं कटौती प्रस्ताव दे सकता हूँ। लेकिन मुझे बताया गया है कि आप का प्रस्ताव इसलिए स्वीकारा नहीं जाता है क्योंकि वैसे परिपाटी नहीं है और इसीलिए उसको परिचासित नहीं किया गया है।

यह जो मतदान हुआ है यह संविधान के बरखिलाफ हुआ है, नियमों के बरखिलाफ हुआ है। यह नियम इस सदन के द्वारा बनाये गये हैं और उनके ही बरखिलाफ यह हुआ है। इसलिए यह गैरकानूनी है और इस मतदान के आधार पर जो अभी बिनियोग विधेयक पेश किया जाएगा, उस पर भी एक आध मिनट में मैं अपना एतराज प्रकट करके खत्म कर दूंगा।

श्री किशन पटनायक : मैं कुछ अर्ज करना चाहता हूँ।

अध्यक्ष महोदय : अब रहने दीजिये।

श्री किशन पटनायक : आप ने जो कहा उस के सम्बन्ध में 209 देख लीजिये। इस में है "कम करने के लिये"। "कम करने" का

मतलब होता है घटाना।

अध्यक्ष महोदय : मैं ने कह दिया है कि आप कम करने या घटाने की बात नहीं कह रहे हैं। जो चिट्ठी लिखी है, उस को देखिये।

Ruling of the Speaker dated the 4th April, 1964. Cut motions on the Demands for Grants relating to the Parliament and the Secretariats of Parliament are not admitted for discussion in the House and hence they are not circulated.

आप को बतलाना मेरा फर्ज नहीं कि आप इस को घटाने का मोशन दें, यह तो आप का फर्ज है कि आप घटाने का मोशन दें।

17.11 hrs.

APPROPRIATION (NO. 2) BILL,*
1965

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1965-66.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1965-66."

श्री मधु लिमये (मूगेर) : मुझे ऐतराज है।

अध्यक्ष महोदय : "लीव बी ग्रान्टेड" पर आप को ऐतराज है क्या।

श्री मधु लिमये : जी हां, इसी पर। इस विधेयक के अन्त में वित्त मंत्री ने जो पत्र सचिव को लिखा है उस में कहा गया है—यह 29 अप्रैल का पत्र है—उस में कहा गया